

National Company Law Tribunal

Allahabad Bench

CP NO. 47/2016, CA NO-21/2016.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: *Triveni Engineering & Industries Ltd.*

SECTION OF THE COMPANIES ACT: U/S *391/394* of the companies Act, 1956.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>R. P. Agarwal</i>	<i>Adv</i>	<i>Petitioner</i>	<i>[Signature]</i>
<u>2.</u>	<i>M. K. Bepko</i>	<i>or AL</i>	<i>MD (may be or AL)</i>	<i>[Signature]</i> <i>17/3/17</i>

Order Dated 17.03.2017

CP No. 47/2016, CA No. 21/2016.

Parties are represented by their respective counsel the case is now fixed today for hearing on a withdrawal of company petition. The Learned Official Liquidator informs such that comments/affidavits office of the Regional Director are still awaited. Hence today he is not in a position to express his view or give no objection for withdrawal of the present scheme petition. Keeping in view of this. A further opportunity is granted to the office of the R.D. <sup>to</sup> express its view on memo of withdrawal. Otherwise ~~which~~ this tribunal may ~~inter~~ <sup>infer</sup> deemed, No objection from the office of the R.D. in respect of withdrawal of the present scheme. *petitioner*

List the matter on 23 March, 2017.

*[Signature]*  
H.P. CHATURVEDI, MEMBER (JUDICIAL)